

1	2	3	4	5	6	7	8	9	10
Bihar	48.560	48560	22.217	54.690	28.045	38.403	70.99	35.50	22.74
Goa	0.840	1.340	0.837	1.290	1.290	2.061	1.70	2.55	0.85
Gujarat	26.560	29.560	18.584	30.390	30.390	41.048	35.35	37.35	29.76
Haryana	16.520	18.310	15.817	20.080	20.398	21.113	13.22	15.22	12.40
Himachal Pradesh	8.330	10.330	8.041	9.420	9.585	11.262	11.87	16.33	16.94
J&K	23.030	18.888	28.686	25.990	36.390	39.408	33.26	38.15	27.17
Karnataka	35.120	37.120	34.791	42.720	44.077	40.584	55.44	65.44	58.79
Kerala	19.280	21.270	13.165	21.720	21.720	10.864	28.19	29.19	31.83
Madhya Pradesh	45.640	48.000	49.730	51.420	50.335	49.460	66.73	66.73	40.86
Maharashtra	54.880	54.880	43.741	61.820	61.820	59.434	80.23	74.75	588.81
Manipur	3.080	3.080	2.962	3.090	3.090	3.745	4.01	4.01	3.31
Meghalaya	4.200	4.200	5.787	4.200	5.328	4.126	4.30	2.21	5.59
Mizoram	2.100	2.100	2.100	2.360	2.464	2.361	3.07	3.40	3.09
Nagaland	4.220	3.890	0.909	4.220	0.000	0.237	4.22	2.11	1.80
Orissa	21.600	23.600	21.625	24.340	24.832	27.709	31.59	33.76	32.48
Punjab	6.880	8.880	11.306	7.750	8.750	9.624	10.06	15.06	9.49
Rajasthan	68.860	71.290	84.738	82.220	82.310	83.753	66.08	69.08	73.72
Sikkim	3.720	3.720	3.720	3.720	4.650	3.720	3.72	5.72	5.71
Tamil Nadu	32.680	34.700	30.908	36.820	42.356	37.191	47.79	52.62	33.74
Tripura	3.500	3.500	3.944	3.500	8.990	7.662	3.80	7.60	10.20
Uttar Pradesh	76.480	76.472	69.652	86.160	86.160	74.060	111.82	113.34	109.44
West Bengal	29.520	29.520	22.344	33.260	28.245	37.817	43.17	34.96	34.95
A&N Island	0.400	0.000	0.000	0.380	0.000	0.000	0.44		0.00
Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000	0.25		
D&N Haveli	0.200	0.300	0.000	0.220	0.250	0.000	0.15		
Delhi	0.220	0.197	0.117	0.250	0.000	0.000	0.29		
Lakshadweep	0.100	0.400	0.350	0.100	0.000	0.006	0.12		
Pondicherry	0.400	0.260	0.260	0.260	0.130	0.190	0.30		0.10
Daman & Diu	0.950	0.965	1.093	0.130	0.000	0.000		0.60	0.40
<b>Total</b>	<b>600.270</b>	<b>622.732</b>	<b>543.960</b>	<b>681.600</b>	<b>675.957</b>	<b>674.566</b>	<b>821.80</b>	<b>822.85</b>	<b>697.79</b>

### Rajiv Gandhi National Drinking Water Mission

2320. SHRI KESHAB MAHANTA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Rajiv Gandhi National Drinking Water Mission issued a circular on operation and maintenance of water supply schemes in rural areas recommending comprehensive arrangements for this purpose involving panchayats and committees of users;

(b) if so, the details thereof;

(c) whether these arrangements have been made in Assam;

(d) if so, the achievements thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) The major thrust of the circular was on operation and maintenance of the rural water supply schemes, clean surroundings around drinking water sources (handpumps/stand posts), conversion of the existing sources to the desired standard. The circular also spells out the institutional arrangements at the habitation/panchayat/block/district/state level for ensuring proper operation and maintenance of handpumps and standposts.

(c) to (e). The Public Health Engineering Department of the State has already initiated steps for

the formation of village level committees for operation and maintenance of hand pumps and stand posts.

#### Report on Power Situation

2312. JUSTICE GUMAN MAL LODHA :  
SHRI NAWAL KISHORE RAI :

Will the PRIME MINISTER be pleased to state :

(a) whether any study has been conducted recently by the Tata Energy Research Institute and Candian Energy Reasearch Institute regarding existing power system in the country;

(b) if so, whether it has been mentioned in their study report that 6.29% power can be saved in the year 1996-97 itself by improving power system;

(c) the reaction of the Government thereto; and

(d) the effective measures taken by the Government in this reagard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Yes, Sir.

(c) and (d). Systems improvement of the power sector is a continuing process. A number of schemes/programmes have been taken up inter-alias on Overhaul and Maintenance (O&M) of boilers, optimal operation of regional grids, increasing Plant Load Factor (PLF), Renovation and Modernisation (R&M) of thermal power stations, uprating of Hydel projects, Installation of amorphous Core distribution transformers, LT Switched Capacitors, efficient energy meters, Load Management, rectification of agricultural pumpsets, energy audit of theremal power stations and transmission and distribution system etc.

[Translation]

#### Reply to Petitioners

2322. SHRI RAM TAHAL CHOUDHARY :  
SHRI KASHI RAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether a reply of the petitions are supposed to be sent to every petitioner as per the rules of the Government;

(b) if so, the number of cases in which the said rules have not been followed during the 1st three months in the Personnel Ministry; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN) : (a) The relevant instructions relating to treatment of represent ations/petitions from

Government servants on service matters, as contained in the Ministry of Home Affairs OM No. 25/34/68-Estt. (A) dated 20th December, 1968 are enclosed as stement-I and statement-II.

(b) and (c). Representations/Petitions received in the Ministry of Personnel, Public Grievances and Pensions on different subjects are disposed off at various levels. Information in this regard is not centrally monitored.

#### STATEMENT-I

##### Office Memorandum

Subject:- Representations from Government servants on service matters - Treatment of.

The undersigned is directed to refer to the Ministry of Home Affairs Office Memorandum No. 113/52-Ests. dated the 30th April, 1952 on the subject mentioned above (copy enclosed for ready reference). It has been brought to the notice of the Ministry of Home Affairs that undue delay occurs very often in the disposal of representations from Government service rights or conditions which causes hardship to the individuals concerned.

2. The representations from Government servants on service matters may be broadly classified as follows:-

- (1) Representations/complaints regarding non-payment of Salary/allowances or other dues;
- (2) Representations on other sarvice matters;
- (3) Representations against the orders of the immediate superior authority; and
- (4) Appeals and petitions under statutory rules and orders (e.g. Classification, Control and Appeal Rules and the petition Instructions).

3. In regard to representations of the type mentioned at (1) and (2) above, if the individual has not received a reply thereto within a month of its submission, he could address, or ask for an interview with the next higher officer for redress of his grievances. Such superior officer should immediately send for the papers and take such action as may be called for, without delay.

4. Représentations of the type mentioned at (3) above, would be made generally only in cases where there is no provision under the statutory rules or orders for making appeals or petitions. Such representations also should be dealt with as expeditiously as possible. The provisions of the preceeding paragraph would apply to such representations also, but not to later representations made by the same Government servant on the same subject after his earlier representation has been disposed off appropriately.

5. In regard to the representations of the type mentioned at (4) above, although the relevant rules, or orders do not prescribe a time limit for disposing of appeals and petitions by the competent authority, it